

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 4621/2021
(Arising out of impugned final judgment and order dated 21-10-2020
in SAD No. 954/2020 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR TIWARI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.40155/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.40151/2021-EXEMPTION FROM
FILING O.T.)

Date : 11-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Ms. Aishwarya Bhati, A.S.G.

Mr. Harish Pandey, AOR

Mr. Ajay Kumar Prajapati, Adv.

For Respondent(s)

Mr. V.k. Shukla, Sr. Adv.

Mr. Ashish Kumar Upadhyay, Adv.

Mr. Y. Lokesh, Adv.

Mr. Surya Narayan Patro, Adv.

Ms. Maitri Goal, Adv.

Mr. Sachin Kumar Verma, Adv.

Mr. P. V. Yogeswaran, AOR

Mr. Akshat Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by three weeks in terms of
the letter circulated by the learned counsel for the
petitioners.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR